

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:237

ANSWERED ON:26.07.2006

POSTING INFORMATION ON THE NET UNDER RTI ACT, 2005

Rawat Shri Bachi Singh

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether many Ministries/Departments of the Government of India and autonomous bodies created by or under the Central Law have not yet provided information on their websites as required under the RTI Act, 2005;
- (b) if so, the details of such Ministries/Departments/Autonomous bodies;
- (c) whether any directions have been issued by the Central Information Commission in this regard;
- (d) if so, the reaction of the Government thereto; and
- (e) the time by which information as required under the RTI Act would be posted by the Central Ministries/Departments and other autonomous bodies on their websites?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS.(SHRI SURESH PACHOURI)

(a) to (e) : Section 4(2) of the RTI Act, 2005 provides that every public authority shall constantly endeavor to take steps to provide as much information suo-moto to the public at regular intervals through various means of communications, including internet so that the public have minimum resort to the use of this Act to obtain information. As and when any lapse comes to the notice of the Central Information Commission, suitable directions are given to the Central Public Information Officers/Appellate Authorities of the public authorities concerned for ensuring compliance with the provisions of the Act.